

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

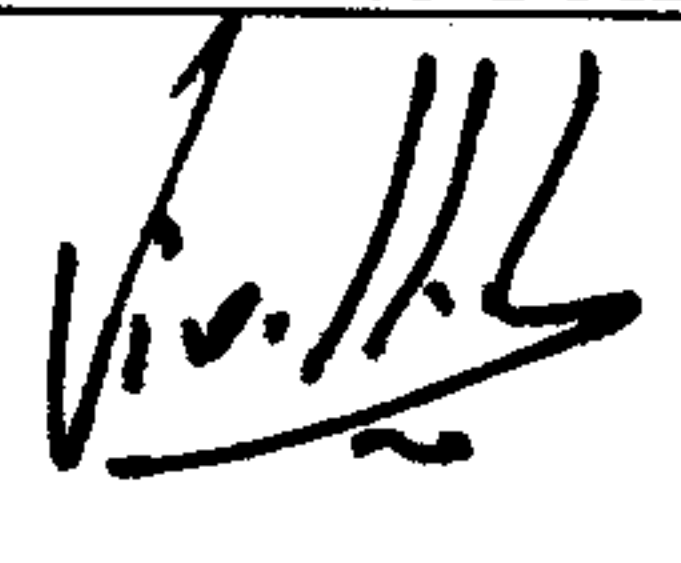
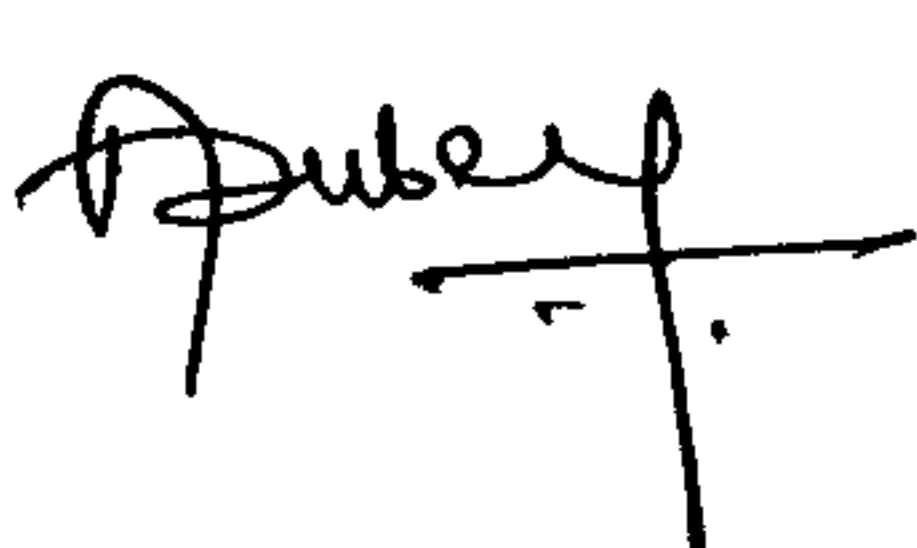
TP 138 of 2019 [TP 122 of 2016(CP 27 of 2016)]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2020**

Name of the Company: Alliance Industries Ltd
V/s
People International & Services Pvt Ltd

Section: Section 397-398 of Companies Act

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAMESH NAIDU VIVEK H. SHAN	Advocate	PETITIONER	
2.	Ankit Subey	Respondent Advocate	Respondent	


ORDER

The Parties are represented through their respective Counsel(s).

The Respondent counsel submitted that the Stay has been granted by the Hon'ble National Company law Appellate Tribunal in the matter, in view of this the matter is simply adjourned.

List the matter on 20.03.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 20th day of February, 2020.